GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA UNSTARRED QUESTION NO. 490 (TO BE ANSWERED ON 01.12.2021)

ANTI-CORRUPTION ACT

490. SHRI GOPAL CHINNAYA SHETTY:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government has taken steps to amend prevention of corruption Act 1988 to include strict provision so that corruption can totally controlled from lower level to high level stage in the country;
- (b) the State-wise number of officers involved in corruption during each of the last three years and the current year;
- (c) the State-wise details of municipal corporations officers involved in corruption during the said period; and
- (d) the action taken/proposed to be taken against them?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

- (a): The provisions of section 2(c) of the Prevention of Corruption Act already cover all levels of public servants. The provisions of the Act have been made more stringent by carrying out amendment through the Prevention of Corruption (Amendment) Act, 2018.
- (b) to (d): State-wise details of sanction for prosecution under the Prevention of Corruption Act, 1988 during the last three years and the current year, upto 31stOctober, 2021 as obtained by the Central Bureau of Investigation from various State Governments are annexed.

ANNEXURE TO THE REPLY IN RESPECT OF LOK SABHA UNSTARRED QUESTION No. 490 TO BE PUT DOWN FOR ANSWER ON 01-12-2021

Sanctions for prosecution (SoP) received under PC Act from various State Governments during the years 2018, 2019, 2020 and 2021 [31.10.2021]

Name of the State	2018		2019		2020		2021	
Government							[31.10.2021]	
	Cases	SoP	Cases	SoP	Cases	SoP	Cases	SoP
Andhra Pradesh	2	11	1	1	0	0	0	0
Arunachal Pradesh	2	10	0	0	0	0	0	0
Bihar	3	3	11	17	7	13	3	4
Chandigarh	1	2	0	0	0	0	0	0
Goa	1	1	1	1	0	0	0	0
Haryana	1	1	0	0	2	4	0	0
Himachal Pradesh	1	1	1	7	1	1	1	1
Jammu and Kashmir	0	0	0	0	0	0	2	3
Jharkhand	0	0	2	6	0	0	1	2
Karnataka	1	1	0	0	2	5	1	2
Madhya Pradesh	1	2	1	3	1	2	2	5
Meghalaya	0	0	0	0	1	3	0	0
Mizoram	0	0	0	0	1	2	0	0
NCT of Delhi	10	13	13	15	8	12	5	8
Punjab	1	6	0	0	1	2	1	1
Rajasthan	0	0	1	1	0	0	1	1
Tamil Nadu	0	0	0	0	5	8	1	1
Telangana	0	0	0	0	1	5	0	0
Tripura	0	0	0	0	1	1	0	0
Uttar Pradesh	4	7	20	50	8	37	11	29
Uttarakhand	0	0	0	0	0	0	1	1
West Bengal	0	0	0	0	0	0	1	5
Total	28	58	51	101	39	95	31	63

^{*} In some cases, sanctions for prosecution have been received against different persons in different years.